



2026:AHC:19501

HIGH COURT OF JUDICATURE AT ALLAHABAD
PUBLIC INTEREST LITIGATION (PIL) No. - 3963 of 2025

Mangla Gautam

.....Petitioner(s)

Versus

State O.F. Up And 7 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shiv Kumar Gupta, Umesh Kumar Mishra

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1.Learned counsel for petitioner is permitted to implead Tehsildar as respondent No.9 in the array of the parties to the instant petition.

2. Heard learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for respondent No.8-Gaon Sabha.

3. In compliance of the order of this Court dated 5.1.2026, instruction dated 23.1.2026 sent by Sub Divisional Officer, Jaunpur is taken on record.

4. Mr. Rajesh Kumar Tiwari, learned Standing Counsel for the State-respondent on the basis of the instruction submitted that plot No.967 ka area 0.405 hectare is recorded as play ground and plot No.967 kha area 0.514 hectare is recorded as Banjar. He submitted that three cases under Section 67 of U.P. Revenue Code, 2006 are pending before Tehsildar, Madiyahu, Jauunpur in respect to the plot No.967 ka and eight cases under Section 67 (A) of U.P.Revenue Code, 2006 are pending before Sub Divisional Officer, Madiyahun, Jaunpur in respect to plot No.967 kha. He submitted that after disposal of aforementioned proceeding, appropriate steps shall be taken by the authorities.

5. I have considered the arguments advanced by the learned counsel

for the parties and perused the record.

6. There is no dispute about the fact that proceeding under Section 67 of U.P. Revenue Code, 2006 as well as Section 67 (A) of U.P. Revenue Code, 2006 are pending before Tehsildar and Sub Divisional Officer.

7. Particulars of pending cases as mentioned in the instruction are as under:

Cases under Section 67 of U.P. Revenue Code, 2006 in respect to plot No.957 ka:-

1. Case No. T202114360604608
2. Case No. T202114360604610
3. Case No. T202114360604609

Cases under Section 67 (A) of U.P. Revenue Code, 2006 in respect to plot No.957 kha:-

1. Case No. T202614360601636
2. Case No. T202614360601637
3. Case No. T202614360601638
4. Case No. T202614360601639
5. Case No. T202614360601640
6. Case No. T202614360601641
7. Case No. T202614360601642
8. Case No. T202614360601643

8. Considering the entire facts and circumstances of the case, the instant public interest litigation stands disposed of directing respondent No.9-Tehsildar to decide the aforementioned three pending proceedings under Section 67 of U.P. Revenue Code 2006 expeditiously after affording opportunity of hearing to the parties. It is further directed that respondent No.3-Sub Divisional officer, Tehsil Madiyahun, Jaunpur shall decide the aforementioned pending eight

proceeding under Section 67 (A) of U.P. Revenue Code, 2006 expeditiously after affording opportunity of hearing to the parties.

January 28, 2026
PS*

(Chandra Kumar Rai,J.)